

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI VS Nirmal Singh Bhangoo & Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC

08.10.2020

Present: Sh. Sanjay Kumar, Head Warder, Jail No. 7
Accused Subarata Bhattacharya has been produced
through Video Conferencing.
Ms. Anshu Agarwal, Ld. LAC for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the remand proceedings are being held through Video Conferencing using CISCO-WEBEX App from my residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020. The video conferencing on the common URL has been hosted by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

The accused has been heard and he be next produced on **22.10.2020** physically unless functioning of the court remains suspended in which case he be produced through VC, The ordersheet extending remand be sent to the Jail Supdt. through electronic means/email. The Jail Supdt. shall take print out of the order and attach to the custody warrants of the accused produced via VC. Copy of order be also uploaded on the official Website of Delhi District Court.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Deepak Goyal & Others
RC-05(E)/2013
U/s 120B r/w 420, 467, 468, 471 IPC
CC No. 94/AP/15

08.10.2020

Present: None.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge the proceeding are being taken from my residence.

An application moved on behalf of the HIO Jaivardhan Sharma is received on official email sent by Reader of the court for issuance of Production Warrants of the accused as the accused was arrested in a case by Delhi police on 10.09.2020 and IO has received the information of arrest of accused who has been declared PO in this case on 29.11.2018.

In view of the application of the IO, the concerned Jail Supdt. is directed to produce the accused through VC on the next date of 14.10.2020 and on an appropriate date the case will be considered for alteration of charge if it has been framed for addition of the charge u/s 174A IPC.

The Jail Supdt. is directed to produce the accused in this case through VC from 14.10.2020 and on every date of hearing till further order. Copy of the order be sent to the concerned Jail Supdt. through electronic mode for his compliance.

Copy of this order be provided to the Ld. PP/IO for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nirmal Singh Bhangoo
CC No. CBI- 43/2019

08.10.2020

Order on application for cancellation of LOC

Present: None.

This order is dictated from home in view of the directions of Hon'ble High Court and Ld District Judge to do the judicial work from home.

Today the case is fixed for disposal of application filed on behalf of applicant Vikram Singh Gill for cancellation of LOC. However, the matter is not taken up today on video conferencing and the Reader has apprised the date **09.10.2020** after consultation with advocate which will be suitable to him for hearing at **10.30 am through physical hearing**. Hence, accordingly, the application be listed for said date and time.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI VS Nirmal Singh Bhangoo & Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC

08.10.2020

Present: Sh. Pawan Kumar Ahalawat, Jail Suptd. Jail No. 8
Accused Gurmeet Singh S/o Kulwant Singh has been
produced through Video Conferencing.
Ms. Anshu Agarwal, Ld. LAC for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the remand proceedings are being held through Video Conferencing using CISCO-WEBEX App from my residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020. The video conferencing on the common URL has been hosted by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

The accused has been heard and he be next produced on **22.10.2020** physically unless functioning of the court remains suspended in which case he be produced through VC, The ordersheet extending remand be sent to the Jail Supdt. through electronic means/email. The Jail Supdt. shall take print out of the order and attach to the custody warrants of the accused produced via VC. Copy of order be also uploaded on the official Website of Delhi District Court.



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ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Sanjeev Kumar
CC No. CBI- 541/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. Harvinder Singh, IO of the case in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **10.11.2020**.

Copy of this order be provided to the Ld. PP/IO for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Daya Shankar Singh.
CC No. CBI- 479/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. Priyank Khattar, Ld. Counsel for accused Daya Shankar.
Sh. Abdul Hafiz Khan, Ld. Counsel for accused Suhail Khan.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Milo @ Malawanti.
CC No. CBI- 412/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence be listed for **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Sukanto Das.
CC No. CBI- 414/2019

08.10.2020


The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Accused Sukanto Das in person.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **16.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Nitin Kumar Arora etc.
CC No. CBI- 360/2019

08.10.2020

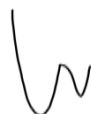
The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Accused Suresh Kumar in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Pintu Kumar @ Saket Kumar.
CC No. CBI- 370/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence be listed for **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Harvinder Singh
CC No. CBI- 83/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. C.D. Rai, Ld. Counsel for accused Rafiq.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Pintu Kumar @ Saket Kumar.
CC No. CBI- 130/2019

08.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence be listed for **10.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-08.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Vinod Kumar Toshniwal.
CC No. CBI- 21/2019

08.10.2020

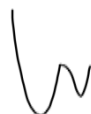
The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **10.11.2020**.

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